

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 10.08.2020

Appeal Lodging No. 172 of 2020

Shreenath Finstock Pvt. Ltd. Appellant

Versus

Securities and Exchange Board of India ... Respondent

**With
Appeal Lodging No. 173 of 2020**

Gedalia Multitrading Pvt. Ltd. Appellant

Versus

Securities and Exchange Board of India ... Respondent

**With
Appeal Lodging No. 174 of 2020**

Bhavin Sureshbhai Thakkar Appellant

Versus

Securities and Exchange Board of India ... Respondent

Mr. Deepak Dhane, Advocate i/b Corporate Pleaders for the Appellants.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Advocate i/b Vidhi Law Partners for the Respondent.

ORDER:

1. We have heard Mr. Deepak Dhane, the learned counsel for the appellants and Ms. Nidhi Singh, the learned counsel alongwith Ms. Kinjal Bhatt, the learned counsel for the respondent through video conference.

2. The learned counsel for the appellants prays for and is allowed four weeks' time to file rejoinder. Let the matter be listed on October 12, 2020.

3. Parties will seek instructions from the Registrar 48 hrs. before the date fixed on the issue whether the parties will be heard by the physical hearing or by video conference depending upon the prevailing situation on that time.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage, it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

10.08.2020
PTM